

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri George Mathan, JM & Shri Ramit Kochar, AM

ITA No. 173/Coch/2019
(Assessment Year: 2014-15)

The Cochin Malabar Estates &
Industries Ltd.
Cowcoody Chambers
234A, Race Course Road
Coimbatore 641018

The Income Tax Officer
Corporate Ward 2(4)
Vs. Kochi

PAN – AABCT0025C

Appellant

Respondent

Appellant by: Withdrawal Application
Respondent by: Smt. J.M. Jamuna Devi, Sr. D.R

Date of Hearing: 24.02.2022
Date of Pronouncement: 24.02.2022

ORDER

Per: George Mathan, JM

This is an appeal filed by the assessee against the order under Section 263 of the Income Tax Act, 1961 passed by the Principal Commissioner of Income Tax, Kochi-1 dated 22.01.2019 for AY 2014-15.

2. At the time of hearing the assessee has filed a letter stating that the present appeal was filed against the order of the Pr.CIT, Kochi passed under Section 263 of the Act. The reassessment, consequent to the above order, was completed by the AO vide order dated 31.12.2019, against with the assessee has filed appeal before CIT(A), which is pending for disposal. In view of the above reason the order under Section 263 of the Act become infructuous and therefore the assessee wishes to withdraw the appeal.

Considering the request of the assessee the appeal filed by the assessee stands dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Dictated and pronounced in the open Court on 24th February, 2022.

Sd/-
(Ramit Kochar)
Accountant Member

Sd/-
(George Mathan)
Judicial Member

Cochin, Dated: 24th February, 2022

Copy to:

1. *The Appellant*
2. *The Respondent*
3. *The Pr.CIT - 1, Kochi*
4. *The DR, ITAT, Cochin*
5. *Guard File*

By Order

//True Copy//

Assistant Registrar
ITAT, Cochin

n.p.